

**Statement Correcting the Answer to USQ No. 5331 dt. 29-7-1977 reg. Re-instatement of Shri Kripa Shankar Srivastava and other employees of the office of Accountant General Uttar Pradesh, Allahabad.**

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): In reply to Unstarred Question No. 5331 in the Lok Sabha on the 29th July, 1977, it was stated in the reply *inter alia* that "Shri Misra has filed a writ petition in the Allahabad High Court against his termination and it will not, therefore, be appropriate to review his case which is pending for a decision in the court". On receipt of further information recently it was found that no petition is actually pending in the High Court regarding termination of services of Shri D. N. Misra. Accordingly, his case as also that of Shri N. K. Sharma were reconsidered by the Comptroller and Auditor General and order was issued on the 5th November 1977 for taking both of them back in service on their previous levels with immediate effect. The error in the information furnished earlier to the House is regretted.

Soon after the reply was given to the above Question in the House, the House adjourned *sine die* and was reconvened on 14-11-1977. In the mean time, the correct factual information that no petition of Shri Misra was pending in the High Court was received by Government on the 7th October, 1977 when the Lok Sabha was not in session. The earlier information could thus be corrected only during this session at the first available opportunity.

**Statement Correcting the Answer to USQ No. 6421 dt. 5-8-1977 reg. Assessment of Income and Wealth of Shri Vidya Charan Shukla.**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): While laying on the Table of the House, the reply given

to the Lok Sabha Unstarred question No. 6421 on 5th August, 1977 in the thirteenth line of the reply to part (b) of the question, an inadvertent error has occurred in giving the details of the income as "no return no assessment" in place of "Rs. 22,250".

2. I crave the indulgence of the House to correct the reply previously given.

12 hrs.

#### PAPERS LAID ON THE TABLE

##### NOTIFICATION UNDER AIRCRAFT ACT

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): I beg to lay on the Table a copy of the Aircraft (Fourth Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1163, in Gazette of India dated the 3rd September, 1977, under section 14A of the Aircraft Act, 1934 together with an explanatory note. [Placed in Library. See No. LT-1228/77]

##### ANNUAL REPORT OF THE MARINE PRODUCTS EXPORT DEVELOPMENT AUTHORITY COCHIN FOR 1975-76

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Cochin for the year 1975-76, under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Report. [Placed in Library. See No. LT-1229/77.]